

ITEM NO.16

COURT NO.3

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5544-5545/2023

(Arising out of impugned final judgment and order dated 20-09-2022 in RFA No. 4240/2019 20-09-2022 in RFA No. 3508/2019 passed by the High Court of Punjab & Haryana at Chandigarh)

RAM KISHAN (SINCE DECEASED) THROUGH HIS LRS ETC. Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 188303/2024 - APPLICATION FOR SUBSTITUTION, IA No. 188304/2024 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN., IA No. 188308/2024 - EXEMPTION FROM FILING O.T., IA No. 188306/2024 - SETTING ASIDE AN ABATEMENT)

WITH

SLP(C) No. 4044/2023 (IV-B)

(IA No. 20162/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 20163/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 4051/2023 (IV-B)

(IA No. 21024/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 21025/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 4045/2023 (IV-B)

(IA No. 20989/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 20990/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 4058/2023 (IV-B)

(IA No. 56106/2023 - APPLICATION FOR SUBSTITUTION, IA No. 25761/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 25764/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 4052-4056/2023 (IV-B)

(IA No. 21756/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 21759/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 4048/2023 (IV-B)

(IA No. 20565/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 20566/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 4298/2023 (IV-B)
 (IA No. 24229/2023 - APPLICATION FOR SUBSTITUTION, IA No. 24230/2023 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN., IA No. 24228/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 24231/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 9166/2023 (IV-B)
 (IA No. 69748/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 15189/2023 (IV-B)

SLP(C) No. 15188/2023 (IV-B)

Diary No(s). 53634/2023 (IV-B)
 (IA No. 62195/2024 - CONDONATION OF DELAY IN FILING, IA No. 62196/2024 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS IA No. 65539/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 14904/2024 (IV-B)

SLP(C) No. 14905/2024 (IV-B)

SLP(C) No. 14903/2024 (IV-B)

SLP(C) No. 15529/2024 (IV-B)

SLP(C) No. 14906/2024 (IV-B)

Date : 05-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
 HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Varun Kumar, Adv.
 Mr. R. C. Kaushik, AOR

Mr. Sureshan P., AOR
 Mr. Shivam Yadav, Adv.

Ms. Kavita Wadia, Sr. Adv.
 Mr. Rohan Yadav, Adv.
 Mr. Tushar Mahajan, Adv.
 Mr. Ajit Kumar Ekka, AOR

Mr. S.B. Upadhyay, Sr. Adv.
 Mr. Nishant Kumar, AOR

Mr. Gagan Gupta, Sr. Adv.
Mr. Ananta Prasad Mishra, AOR

For Respondent(s)

Mr. Alok Sangwan, Sr. AAG.
Mr. Akshay Amritanshu, AOR
Ms. Pragya Upadhyay, Adv.
Ms. Drishti Saraf, Adv.
Ms. Swati Mishra, Adv.
Mr. Sumit Kumar Sharma, Adv.
Mr. Rajat Sangwan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. The application(s) for substitution is allowed after condoning the delay and setting aside abatement, if any.
3. Delay in filing the special leave petition(s) is condoned.
4. Arguments concluded.
5. Judgment is reserved.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)